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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

New Delhi, the 18th June, 1982.

3289/82/ITC
24/6

NOTIFICATION
INCOME TAX

- NO. 448 (F.No.398/19/82-ITB) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of Notification of the Government of India in the Department of Revenue No. 3608 (F.No.398/10/80-ITCC) dated 24.5.80, the Central Government hereby authorises Shri P.K. Roy being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.
2. This Notification shall come into force with effect from the date Shri P.K. Roy takes over charge as Tax Recovery Officer.

Sd/-

(N.K. SHUKLA)
UNDER SECRETARY TO THE GOVT. OF INDIA.

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4. The Director General, Indian Council of Medical Research Ansari Nagar, Post Box 4508, New Delhi-110029 with reference to his letter No. 18/77/81-A.VI, dated the 13th May, 1982.
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(M. G. C. Goyal)

Under Secretary to the Government of India.